

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (DB) No. 117 of 2020

With

I.A. No. 1187 of 2020

I.A. No. 3049 of 2020

Amit Agarwal @ Sonu Agarwal... .. Appellant

Versus

Union of India through the National Investigation Agency

... .. Respondent

With

Cr. Appeal (DB) No.119 of 2020

With

I.A. No. 1186 of 2020

I.A. No. 3047 of 2020

Mahesh Agarwal Appellant

Versus

Union of India through National Investigation Agency

... .. Respondent

CORAM:

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellant

Mr. R.S. Cheema (Sr. Advocate), Indrajit Sinha,
Tarannum Cheema, Vikrant Sinha, Sneha Singh,
Advocates [in Cr. A. (DB) No. 117/20]

For the Appellant:

M/s Vikash Pahwa (Sr. Advocate), Indrajit Sinha,
Nitesh Rana, Vikrant Sinha, Sneh Singh, Sumer
Boparai, Advocates [in Cr. A. (DB) No. 119/20]

For the Respondent-NIA:

M/s.Vikramjit Banerjee (A.S.G.I.) & Rohit Ranjan
Prasad (Spl. PP, NIA) (in both cases)

Oral Order

10/Dated: 08.07.2020

These matters have been heard through video conferencing with the consent of the learned counsel for the parties. None of the parties has raised any complaint regarding audio and visual quality.

Today these cases have been listed at the request of learned counsel for the appellants. It is informed that on 01.07.2020 while dictating the order, the interim relief granted earlier was directed to be extended till the next date of hearing i.e., 14th July, 2020, but the same could not be incorporated in the order. Both sides agree that such order was passed.

Accordingly, the interim relief granted to the appellants in both cases shall continue till the next date of hearing i.e., 14th July, 2020.

Further, in continuation of the earlier order dated 07.04.2020, considering the present scenario i.e., Covid-19 pandemic, it would be apt to extend all the interim orders granted by the Full Bench of this Court vide order dated 07.04.2020, up-to 31st July, 2020 or till the concerned case is taken up for hearing by the concerned Court or Bench.

Ordered accordingly.

Let necessary communication be made in this regard as per the order of the Full Bench dated 07.04.2020.

However, it is made clear that since the present Criminal Appeals have already been taken up and with the consent of the parties a date has been fixed on 14th July, 2020 for hearing of the cases, the general order would not be applicable in the present cases, as for these cases interim order has been extended up-to 14th July, 2020.

Sd/-
(Dr. Ravi Ranjan, C.J.)
Sd/-
(Sujit Narayan Prasad, J.)

True Copy

10/31/20

Secretary

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (DB) No. 117 of 2020

Amit Agarwal @ Sonu Agarwal Appellant
Versus
Union of India through the National
Investigation Agency Respondent

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD
HON'BLE MR. JUSTICE ANANDA SEN**

For the Appellant : Mr. Indrajit Sinha, Advocate
For the Respondent : Mr. Rohit Ranjan Prasad, Advocate

Oral Order
Per Dr. Ravi Ranjan, C.J.

05/Dated:07.04.2020

This matter has been listed today at the instance of this Court.

In view of the fact that nationwide lockdown is to continue till 14th April, 2020 and period of interim reliefs granted in various cases of this Court and Civil Courts, may have expired or would expire between 16th of March till 14th April, 2020 and there is likelihood this Court may be flooded with the petitions to be filed by such petitioners/appellants or other persons in whose favour interim relief or provisional bail etc. have been granted but may have lapsed or would lapse in between the aforesaid period of lockdown and further, in view of extraordinary situation which is prevalent not only in the State but in the entire Country due to menace of Coronavirus, this Court, in order to ensure that lockdown is successful and social distancing is maintained and to avoid such unnecessary filing of petitions for extending the peremptory time, application for enlargement of provisional bail or any other interim relief or any order for compliance of any particular direction of the Court which could not be complied in

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various civil and criminal cases including appeals, writ petitions and miscellaneous cases filed in the High Court as well as in the Civil Courts of the State of Jharkhand including the present appeal, in exercise of its powers under Article 226 and 227 of the Constitution of India declare that such interim orders would automatically stand extended till 30th April, 2020, save and except those cases in which orders have been passed by the concerned court granting interim relief without giving a particular date, i.e., till further order(s) to be passed or such cases in which the Hon'ble Supreme Court of India has given any particular direction.

It is clarified that in view of the aforesaid extension of interim order, in cases of any urgent matter, the aggrieved party would be at liberty to approach the Court as may be advised.

Let this order be uploaded on the website of the High Court and be communicated to the learned Advocate General, Assistant Solicitor General of India, the Bar Council of the State and different Advocate Associations' of the High Court and subordinate courts.

Let this matter be listed again on 30th April, 2020 before the Division Bench as per order passed by this Court dated 23.03.2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

(Ananda Sen, J.)